THE HIGH COURT OF MEGHALAYA SHILLONG

No.HCM.II/03/2013/Pt./962

Dated, 24th March,2020

CIRCULAR

Considering the prevailing circumstances, restrictions on the movement of public transport and private vehicles and partial shutdown imposed by the State Government in the entire State, including Shillong, to deal with the outbreak of new coronavirus (COVID-19) and in continuation to and partial modification of earlier circulars, until further orders, the following measures are hereby introduced for the functioning of the High Court:-

- That the High Court shall take up only extremely urgent matters for hearing through Video Conferencing on Tuesday and Thursday of every week between 11.00 AM and 12.30 afternoon.
- 2. That the learned members of the Bar and the litigants may send the note of urgency in cases which are of extremely urgent nature in advance to the Joint Registrar (Judl.) in soft copy on his WhatsApp No. (+919619820691)/ email address (albert.lanong@aij.gov.in).
- The learned counsel praying for listing of a pending matter in extremely urgent category shall inform the opposite party and/ or their counsel in advance.
- 4. Whether or not a matter will be considered of extremely urgent nature shall be decided by the Hon'ble Judges/ Judge depending on the gravity of the situation vis-à-vis merits of the case.
- 5. That in the event of listing of a fresh matter as an extremely urgent case, the Joint Registrar (Judl.) shall inform the opposite party and/ or the counsel, if any, regularly appearing for such party in the High Court.

- 6. The learned members of the Bar/ litigants may also submit their written submissions in advance to the Joint Registrar (Judl.) on his email address and may indicate their email address or mobile numbers having WhatsApp number/ Skype account/ IP address for making their submissions before the Hon'ble Judge/Judges through Video Conferencing.
- 7. The Joint Registrar (Judl.) shall intimate to the concerned advocates the time slot and the date allotted and WhatsApp number/ Skype account/ IP address, as the case may be, for arguments.
- The order passed on such urgent matters shall be uploaded on Case Information System (CIS) on the same day.
- 9. The learned members of the Bar and Advocate/s may file the Writ Petition/ Writ Appeal/ Revision Petition/ Criminal Petition/ Bail Application or matter of any other nature, before the High Court through email with the condition that upon resumption of normal work they will submit hard copy thereof. In that event, the matter shall be deemed to be presented on the date when the softcopy thereof was emailed.
- 10. That neither any advocate would be required to appear in person nor any litigant shall be permitted to enter the Court premises till the present arrangement remains operative.
- 11. That only the nucleus staff, as may be decided by the Registrar General, shall be called for functioning of the Court, to deal with extremely urgent cases and would be seated with adequate spacing.
- 12. In case of any difficulty, the learned advocates may contact the Registrar General of the High Court on her mobile number (+919863064897) and by email (<u>rg.mglhc@indiancourts.nic.in</u>), for assistance.

By order,

Memo. No.HCM.II/03/2013/Pt./962-A

Copy to for information :-

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice for his Lordship's kind information.
- 2. The Private Secretary to Hon'ble Mr.Justice R.V.More, Judge, for his Lordship's kind information.
- 3. The Private Secretary to Hon'ble Mr.Justice H.S.Thangkhiew, Judge, for his Lordship's kind information.
- 4. The Private Secretary to Hon'ble Mr. W.Diengdoh, Judge, for his Lordship's kind information.
- 5. The Central Project Coordinator, High Court of Meghalaya, Shillong.
 - 6. The Joint Registrar-cum-OSD, High Court of Meghalaya, Shillong.
 - 7. The President/Secretary, High Court of Meghalaya Bar Association, Shillong.
 - 8. The President/Secretary, Shillong Bar Association, Shillong.
 - 9. Notice Board
- 10. Office file.

REGISTRAR GENERAL